

**NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI**

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**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 01/08/2017 AT 10.30 AM**

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/86/(IB)/2017
NAME OF THE PETITIONER(S) : RDC CONCRETE INDIA PVT LTD
NAME OF THE RESPONDENT(S) : ADHWAIIY INTERIOR DESIGNER & SERVICE P L
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

1/ G. Delip Kumar Counsel for Petitioner
S. A. Shanmugam



ORDER

Counsel for petitioner present and submitted that notice sent to the respondent for their appearance and submission returned unserved with an endorsement 'left'. To that effect, he has a filed an affidavit. He stated that he is an operational creditor and the matter has been transferred from the High Court of Madras vide notification No. GSR 175(E) dated 28.02.2017 issued by the Ministry of Corporate Affairs. While making submissions, Counsel for petitioner stated that he has not filed the affidavit and bank statement and other required statutory formalities to be complied as per the provisions of the IB Code, 2016. In view of the notification dated 29.6.2017 issued by the Ministry of Corporate Affairs, the matter stands abated.


(K. Anantha Padmanabha Swamy)
Member (Judicial)